

Send back the files to High Court

17

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/08/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/417/ (IB)/2017
NAME OF THE PETITIONER(S) : ILE CO.
NAME OF THE RESPONDENT(S) : ARVIND REMEDIES LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1. S. SATHANAM

SENIOR
TECH
ASSIST

S. Sath

B. Balachander

Counsel for U. Rajaguru

ORDER

No Representation on behalf of the petitioner. Mr. B. Balachander, Counsel for the respondent present. The representative of the Official liquidator present and produced an order dt. 17.10.2016 passed by the Hon'ble High Court of Madras in CP No. 123 of 2016 wherein the Official liquidator was appointed. The Respondent in this TCP TCP/417/IB/2017 before the adjudicating authority and the Respondent in the above said Company Petition are one and the same. The copy of the Order of Hon'ble High Court is taken on record and perused. In the circumstances, the petitioner is directed to make the claim and submissions before the Official Liquidator. Accordingly, the petition is closed and disposed of. The Registry is directed to send back the file to the Registry of Hon'ble High Court forthwith and send information to the petitioner.

—sd—
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

—sd—
(K. ANANTHA PADMANABHA SWAMY)
MEMBER (JUDICIAL)

hv